

पोरेगन इस लायक नहीं है कि वह अपना काम दक्षता से कर सके तो इस को खत्म कर दें और गवर्नमेंट अपनी तरफ से इस का चलाए, क्या ऐसा कोई बात आप कर सकते हैं ?

श्री देवकान्त बरुआ : माननीय सदस्य पांडेय जी ने बताया कि तीन आदमी जो छुट्टी में गए हैं उन के अलावा और भी कुछ आदमी ऐसे हैं तो मैंने जिस वक्त पढ़ा था उस में यह था कि :

"Similarly, the marketing Manager at Trombay has gone on leave. The Central Bureau of Investigation has been asked to indicate whether for purposes of facilitating the quiry, some other officers concerned with these transactions should be also asked to proceed on leave

जब उन का पता देंगे कि य दूमेरे आदमी भी छुट्टी में जाने चाहिए धो उन को भी छुट्टी में भेज देंगे ताकि उन को एन्कवायरी में खास सहूलियत हो। . . . . . (व्यवधान) . . . . .  
लेबर के बारे में तो मैं नहीं कह सकता । मैं लेबर भी नहीं हूँ और मजदूर का नेता भी नहीं हूँ । इसलिए उसके बारे में लेबर मिनिस्टर कह सकते हैं . . . . .

श्री डी०एन०तिवारी (गोपालगंज) : वह कहते हैं कि लेबर के बारे में ऐसी बात आती है तो उस को सस्पेंड किया जाता है और उन को छुट्टी दे दी जाती है ।

श्री देवकान्त बरुआ : यह जो उन्होंने कहा इस के बारे में मैं पूरी जांच करूंगा कि ऐसी सिमिलर सिचुएशन में क्या किया जाता है । मैं इसके बारे में जांच करूंगा ।

यह जो पांडेय जी ने बताया कि फटि नाइजर कारपोरेशन का संगठन कमजोर है उस में खराबियां हैं, त्रुटियां हैं और करपशन

है तो इन बा रे में हम विचार कर रहे हैं इस के पुनर्संगठन के लिए । एफ० सी० आई० के पुनर्गठन के लिए हम विचार कर रहे हैं । मेरे खयाल में इसा महीने में हम इस का पूरे नए रूप में संगठन करेंगे । मैं यह इसलिए पहले नहीं कहना चाहता था क्यों कि इन के बारे में एन्कवायरी कर रहे हैं । आइन्दा एक महीने में हम इस के बारे में एक सिद्धांत बनायेंगे और उस को काम में लायेंगे (व्यवधान) . . . .

MR. SPEAKER : I have not allowed any member on anything.

(Interruptions)

13 hrs.

MR. SPEAKER : Papers to be laid—

PAPERS LAID ON THE TABLE

DEMANDS FOR GRANTS OF THE INDIAN POSTS AND TELEGRAPHS DEPARTMENT FOR 1973-74

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1973-74 (Hindi and English versions). [Placed in library. See No. LT-4486/73].

INDIAN FOREST SERVICE (APPOINTMENT BY COMPETITIVE EXAMINATION) AMENDMENT REGULATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : On behalf of Shri Ram Niwas Mirdha,

I beg to lay on the Table a copy of the Indian Forest Service (Appointment by

[Shri Ram Niwas Mirdha]

Competitive Examination) Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G.S.R. 69(E) in Gazette of India dated the 23rd February, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in library. see No. LT-4487/73].

CRIMINAL LAW AMENDMENT (ANDHRA PRADESH EXTENSION AND AMENDMENT) ORDINANCE, 1972

SHRI F. H. MOHSIN : On behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Criminal Law Amendment (Andhra Pradesh Extension and Amendment Ordinance, 1972 Andhra Pradesh Ordinance No. 6 of 1972) promulgated by the Governor of Andhra Pradesh on the 23rd December, 1972 under provisions of article 213 (2)(a) of the Constitution read with clause (c)(iii) of the proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh [Placed in library See No. LT-4488/73].

NOTIFICATION RE. SAMASTIPUR CENTRAL SUGAR CO., LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy of Notification No. S.O. 742(E) (Hindi and English versions) published in Gazette of India dated the 11th December, 1972 regarding management of Messrs Samastipur Central Sugar Company Limited, Samastipur, District Darbhanga (Bihar), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in library. See No. LT-4489/73].

(Interruptions)

MR. SPEAKER : On the Kothari Commission's report, I allowed a short notice question.

(Interruptions)

MR. SPEAKER! : If you want to have a discussion on Kothari Commission report you are welcome to have it. But I am not going to allow this kind of thing every day in the House. I am not allowing this.

(Interruptions)

MR. SPEAKER : Do not take the time of the House like this. There are so many subjects that are already pending. Members should realise what they are doing.

(Interruptions)

MR. SPEAKER : Mr. Banerjee, your Motion under Rule 337 is not necessary I have already accepted a Calling Attention

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TWENTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Korapat) : Mr. Speaker, Sir, I beg to present the twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

GENERAL BUDGET 1973-74—GENERAL DISCUSSION—contd.

MR. SPEAKER : We will now resume further discussion on the General Budget. The Finance Minister will reply at 4-45 P.M.

Shri Sathe was on his legs. He will continue.

SHRI VASANT SATHE (Akola) Sir, the dominant position and the stranglehold of the capitalist private sector continues on our economy. In spite of our tall-talk of acquiring the 'commanding heights'; even now, 86.4 per cent of the net product is produced in the private sector and over 90 per cent of the net value added to the domestic product originates outside the public sector. About 73 per cent of the total capital employed in the corporate sector is commanded by the private sector. With about 70 per cent of the gross fixed assets in its hands, the private sector has at its disposal over 90 per cent of the net value added, that is, the surplus value. Let us see how the income is distributed in this country? As I have pointed out, the national income increased by 45 per cent. We don't know where 29 per cent of the national income has gone because there has been a rise only of 13 per cent in the *per capita* income. My study of the figures of